



2026:AHC:39137-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1970 of 2026

Kaderam

.....Petitioner(s)

Versus

State Of Up And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shaili Ganguly
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.2 to 4 to send the investigation under Sections 103(1) B.N.S., Police Station- Milak, District- Rampur for court monitored enquiry.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondents to arrest the accused persons under Sections 103(1) B.N.S., Police Station- Milak, District- Rampur in the interest of justice.

(iii) Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to kindly transfer the investigation of the Case Crime No. 516 of 2025, from Police Station- Milak, District- Rampur to some other district in Uttar Pradesh where the investigation cannot be influenced by the accused persons and their family members.

(iv) Issue a writ, order or direction in the nature of mandamus directing the concerned respondents to provide protection to the petitioner and her family.

(v) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

(vi) Award the cost of the writ petition in favour of the petitioners."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the

instant case has been registered on 09.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.3- Senior Superintendent of Police, Rampur, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.3- Senior Superintendent of Police, Rampur, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

February 20, 2026

KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)